

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

Dated: 6<sup>th</sup> August, 2019

**DRAFT NOTIFICATION**

**No. L-1/18/2010-CERC:** In exercise of powers conferred under clause (h) of subsection (1) of Section 79 read with clause (g) of sub-section (2) of Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time (hereinafter referred to as “the Principal Regulations”).

**1. Short title and commencement**

- 1.1 These regulations may be called the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019.
- 1.2 These regulations shall come into force from 1<sup>st</sup> January, 2020 or such other date as may be notified by the Commission.

**2. Amendment to Part 6 of the Principal Regulations**

2.1 In Sub-clauses (a), (b) and (c) of clause 4 of Regulation 6.5 of Part 6 of the Principal Regulation, the word ‘market’ wherever it appears shall be substituted by the words ‘Day Ahead Market’.

2.2 In Sub-clause (a) of clause (5) of Regulation 6.5 of Part 6 of the Principal Regulations, the words “Scheduling of Day-Ahead Collective transaction :” shall be added before the words “NLDC shall indicate to Power Exchange(s)”

2.3 A new sub clause shall be added after sub clause (a) of clause (5) of Regulation 6.5 of Part 6 of the Principal Regulations, as under:-

“(aa) Scheduling of Real-time collective transaction: NLDC shall indicate to Power Exchange(s), margin available in each of the transmission corridors before the gate closure, i.e. before the window for trade closes for a specified duration. Power Exchange(s) shall clear the buy and sell bids for the said duration under consideration on various interfaces or control areas or regional transmission systems as intimated by NLDC. The limit for scheduling of collective transaction during real time for respective Power Exchanges shall be worked out in accordance with the directives of the Commission. NLDC shall furnish the available transmission corridors to the Power Exchange(s) before the trading for real time market or a specified duration closes. Based on the information furnished by NLDC, Power Exchange shall clear the RTM bids and announce the Market Clearing price and volume. Based on the volume cleared by the Power Exchanges, NLDC shall communicate the schedules to the respective RLDCs. After getting confirmation from RLDCs, NLDC shall convey the acceptance of scheduling of collective transaction to Power Exchange(s). RLDCs shall schedule the Collective Transaction at the respective periphery of the Regional Entities.”

2.4 The clause (18) of Regulation 6.5 of Part 6 of the Principal Regulations, shall be substituted as under:

“18. Revision of declared capability by the ISGS(s) having two part tariff with capacity charge and energy charge and requisition by beneficiary (ies) for the remaining period of the day shall also be permitted with advance notice. Any revision in schedule made in odd time blocks shall become effective from 7<sup>th</sup> time block and any revision in schedule made in even time blocks shall become effective from 8<sup>th</sup> time block, counting the time block in which the request for revision has been received by the RLDCs to be the first one.

**Note:** Odd Time blocks referred in this clause, are the Time blocks 00:00 to 00:15, 00:30 to 00:45, 01:00 to 01:15 and so on. Even Time blocks referred in this clause, are the Time blocks 00:15 to 00:30, 00:45: 01:00, and 01:15 to 01:30 and so on.

**Illustration:**

If a request for revision in schedule or declared capability has been made in Time block 17:00 to 17:15 (odd Time block) of a day D, it shall be effective from Time block 18:30 to 18:45 of the day D (7th Time block from the Time block in which the request for revision was made). Similarly, if a request for revision in schedule or declared capability has been made in Time block 17:15 to 17:30 (even Time block) of a day D, it shall be effective from Time block 19:00 to 19:15 of the day (D) (8<sup>th</sup> Time block from the Time block in which request of revision was made).

2.5 Sub clause (a) of clause 18 of Regulation 6.5 of the Principal Regulations, shall be substituted as under:

“In case of forced outages of a unit, for those stations who have a two part tariff based on capacity charge and energy charge for long term and medium term contracts, the RLDC shall revise the schedule on the basis of revised declared capability. The revised declared capability and the revised schedules shall become effective from the time block and in the manner as specified in Regulation 6.5.18.”

2.6 Clause 19 of Regulations 6.5 of Part 6 of the Principal Regulations shall be substituted as under:

“In case of forced outage of a unit of a generating station (having generating capacity of 100 MW or more) and selling power under Short Term bilateral transaction (excluding collective transactions through power exchange), the generator or electricity trader or any other agency selling power from the unit of the generating station shall immediately intimate the outage of the unit along with the requisition for revision of schedule and estimated time of restoration of the unit, to SLDC/RLDC, as the case may be. The schedule of beneficiaries, sellers and buyers of power from this generating unit shall be revised accordingly. The revised schedules shall become effective from the time block

and in the manner as specified in Regulation 6.5.18. The SLDC/RLDC as the case may be, shall inform the revised schedule to the seller and the buyer. The original schedule shall become effective from the estimated time of restoration of the unit. However, the transmission charges as per original schedule shall continue to be paid for two days.

Provided that the schedule of the buyers and sellers shall be revised after forced outage of a unit, only if the source of power for a particular transaction has clearly been indicated during short-term open access application and the said unit of that generating station goes under forced outage”

2.7 In Regulation 6.5(A) of part 6 of the Principal Regulations, the following amendments shall be made:

2.6.1 The title “Scheduling and commercial settlement of energy exchanged under Ancillary services, Spinning Reserves, URS”, shall be substituted by “Scheduling and commercial settlement of energy exchanged under Ancillary services, Spinning Reserves, URS and Real-Time transactions:”

2.6.2 Clause (c) shall be substituted as under:

“(c) An ISGS may sell power from the share of its original beneficiaries in the day-ahead Market with the consent of such beneficiaries; and in the real-time market without the requirement of consent from the beneficiaries, before the trading for the real time market for a specified duration commences. In both the cases, the realized gains shall be shared between the ISGS and the concerned beneficiary in the ratio of 50:50 or as mutually agreed between the ISGS and concerned beneficiary in the billing of the following month. This gain shall be calculated as the difference between selling price of such power and fuel charge including incidental expenses.

Provided that such sale of power by ISGS shall not result in any adverse impact on the original beneficiary (ies) including in the form of higher average energy charge vis-à-vis the energy charge payable without such sale:

Provided further that there shall be no sharing of loss between the ISGS and the beneficiary (ies):

Provided also that, the liability of fixed charge in such cases shall remain with original beneficiary (ies) as determined in accordance with the Tariff Regulations notified by the Commission from time to time.”

**(Sanoj Kumar Jha)**  
**Secretary**

**Note:**

Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 were notified in Part III, Section 4 No. 115 of the Gazette of India (Extraordinary) dated 28.4.2010 and amended vide:-

- a. Corrigendum published in Part III, Section 4, No. 168 of the Gazette of India (Extraordinary) dated 03.07.2010
- b. Addendum published in Part III, Section 4, No. 168 of the Gazette of India (Extraordinary) dated 03.07.2010
- c. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 published in Part III, Section 4, No. 60 of the Gazette of India (Extraordinary) dated 06.03.2010
- d. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014 published in Part III, Section 4, No. 08 of the Gazette of India (Extraordinary) dated 07.01.2014
- e. Corrigendum published in Part III, Section 4, No. 64 of the Gazette of India (Extraordinary) dated 21.2.2014
- f. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Third Amendment) Regulations, 2015 published in Part III, Section 4, No 271 of the Gazette of India (Extraordinary) dated 07.08.2015
- g. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulation, 2016 published in Part III, Section 4, No 162 of the Gazette of India (Extraordinary) dated 29.04.2016
- h. Corrigendum published in Part III, Section IV, No. 162 of the Gazette of India (Extraordinary) dated 16.5.2017
- i. Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulation, 2017 published in Part III, Section 4, No 148 of the Gazette of India (Extraordinary) dated 12.04.2017